

GOVERNMENT OF INDIA  
MINISTRY OF CHEMICALS AND FERTILIZERS  
DEPARTMENT OF FERTILIZERS  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 384 TO BE ANSWERED ON: 03.02.2023**

**Rules for providing fertilizers to States**

**384: SHRI RAJAN VICHARE:**

Will the **Minister of CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) the details of the rules/procedures laid down for providing fertilizers namely Urea, DAP, Potash etc. to the States;
- (b) the demand raised in the year 2020-2021 and 2021-2022 so far for urea, DAP and Potash in Maharashtra and the quantity of the said fertilizers made available by the Union Government; and
- (c) the steps taken/proposed to be taken by the Government to contain black marketing of fertilizers keeping in view the non-availability of fertilizers in Government shops which resulted in people buying fertilizers from private shops at higher prices?

**ANSWER**

MINISTER OF STATE FOR CHEMICALS AND FERTILIZERS  
(**SHRI BHAGWANTH KHUBA**)

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(a) : Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the requirement of fertilizers. After assessment of requirement, DA&FW projects season-wise, month-wise requirement of fertilizers.

On the basis of month-wise & State-wise projection given by DA&FW, Department of Fertilizers allocates sufficient/ adequate quantities of fertilizers to States by issuing supply plan in consultation with the manufacturers and importers of finished fertilizers and convey the supply plan, agreed upon by manufacturers and importers of fertilizers and Department of fertilizers, to the respective State Governments on month to month basis as per the Fertilizer (Movement Control) Order, 1973 Section 3. In addition to fifty percent of indigenous production of Urea, twenty percent of phosphatic and potassic fertilizers produced or imported in India is regulated under the clause 6 of the Fertilizer (Control) Order, 1985, the fertilizer (Movement Control) Order, 1973 and Essential Commodities Act, 1955.

(b): The requirement of fertilizer, availability & sales for the FY 2020-2021 & 2021-2022 for Maharashtra is enclosed as **Annexure-A**.

(c): There is adequate availability of fertilizers in the country. Further, Fertilizers are declared as essential commodity under Essential Commodities Act, 1955 (EC Act) and a strong enforcement mechanism is in place under Fertilizer Control and Movement orders (FCO&FMO) to stop any possible diversion of fertilizers. State Governments are adequately empowered under the act to take punitive action against any person violating its provisions and involved in hoarding, diversion, black-marketing etc.

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## ANNEXURE-A

FERTILIZERS REQUIREMENT, AVAILABILITY AND DBT SALES FOR FY 2020-2021				
Fig. in LMT				
FY 2020-21		MAHARASHTRA FERTILIZERS POSITION		
S. No.	PRODUCT GROUP	Requirement for FY 2020-21	Availability from 01/04/2020 to 31/03/2021	Cumulative DBT Sales from 01/04/2020 to 31/03/2021
1	UREA	25.00	29.76	24.62
2	DAP	7.00	9.44	8.17
3	MOP	4.50	5.43	4.09
4	NPKS	21.00	35.89	26.89

FERTILIZERS REQUIREMENT, AVAILABILITY AND DBT SALES FOR FY 2021-2022				
Fig. in LMT				
FY 2021-22		MAHARASHTRA FERTILIZERS POSITION		
S. No.	PRODUCT GROUP	Requirement for FY 2021-22	Availability from 01/04/2021 to 31/03/2022	Cumulative DBT Sales from 01/04/2021 to 31/03/2022
1	UREA	25.50	28.29	23.68
2	DAP	8.50	6.42	5.87
3	MOP	4.50	3.63	3.26
4	NPKS	21.50	28.97	25.75

Source: ifms dashboard

\* Primary Indicator of comfortable Availability: Availability > Requirement

\*\* Secondary Indicator of comfortable availability: Availability > Sales

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